

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 24/RP/2025 along with IA No. 125/2025

Subject : Petition under Section 94(1)(f) read with Order 47 Rule 1 of the Code of Civil Procedure, 1908 and Regulation 52 of the CERC (Conduct of Business) Regulations, 2023 for Review and under Section 152 of the Code of Civil Procedure 1908 read with Regulation 54 of the Conduct of Business Regulations for correction, rectification and clarification of Order dated 12.03.2025 of the Central Electricity Regulatory Commission in Petition No. 141/MP/2016 filed by Coastal Gujarat Power Limited/Tata Power Company Limited.

Petitioner : GUVNL

Respondent(s) : TPCL & 7 Ors.

Date of hearing : **17.4.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Ranjitha Ramachandran, Advocate, GUVNL
Shri Amit Kapur, Advocate, TPCL
Shri Malcolm Desai, Advocate, TPCL
Shri Samikrith Rao Puskuri, Advocate, TPCL

Record of Proceedings

The matter was called out for a hearing through virtual mode.

2. During the hearing, the learned counsel for the Petitioner sought three weeks' time to file the rejoinder, submitting that the reply by the Respondent, TPCL, was filed only on 13.4.2026. The learned counsel for the Petitioner further submitted that IA No. 125/2025 has been filed seeking condonation of the delay of 59 days in filing the Review Petition and prayed for the same to be allowed. The learned counsel for the Respondent, TPCL, did not oppose the said requests.
3. The Commission, after hearing the learned counsel for the parties, directed as under:
 - a) The Petitioner to file its rejoinder on or before **30.4.2026**.
 - b) IA No. 125/2025, seeking condonation of delay, is allowed.
4. Accordingly, IA No. 125/2025 stands disposed of. The present Petition shall be listed for hearing along with Petition No. 632/MP/2025 on **19.5.2026**

By order of the Commission

sd/-
(T.D. Pant)
Joint Chief (Law)

